

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 204/TT/2021**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for five number of assets under “Establishment of Fiber Optic Communication System in Northern Region”.

**Date of Hearing** : 26.7.2022

**Coram** : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. Instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Establishment of Fiber Optic Communication System in Northern Region”:

Asset -1: Central Sector Portion for 89.148 km Telecom Sharing of 903.892 km of Establishment of Fiber Optic Communication System;

Asset-2: DTL Portion for 264.294 km of Establishment of Fiber Optic Communication System;

Asset-3: UPPTCL Portion of 96.335 km of Establishment of Fiber Optic Communication System;



Asset-4: PSTCL portion of 215.548 km of Establishment of Fiber Optic Communication System; and

Asset-5: HPSEB portion of 360.571 km of Establishment of Fiber Optic Communication System,

b. Asset-1, Asset-2 and Asset-3 were put under commercial operation on 1.1.2019 and Asset-4 and Asset-5 were put under commercial operation on 31.3.2019.

c. Remaining assets covered under the instant project are covered in Petition No. 705/TT/2020 which was heard by the Commission on 24.9.2021 and order was reserved.

d. Instant scheme was approved in 18<sup>th</sup> NRPC held on 27.11.2010. Investment Approval (IA) for the instant scheme was accorded by the Board of Directors of the Petitioner on 27.3.2012.

e. RCE of the project has also been approved and the same has been submitted along with reply to the Technical Validation letter vide affidavit dated 31.3.2022.

f. The SCOD of the transmission assets as per IA was 30 months i.e. 26.9.2014. However, there is time over-run of 1558 days in execution of Asset-1, Asset-2 and Asset-3 and 1647 days in execution of Asset-4 and Asset-5.

g. Reasons for delay have been submitted in detail along with the petition and subsequently in response to technical validation letter vide affidavit dated 31.3.2022.

h. With respect to telecom sharing links, no IDC and IEDC has been claimed as the links are being shared with the telecom department.

i. Delay in execution of Asset-1 is mainly on account of execution of associated links and delay in laying of Dehradun-Abdullapur transmission line as OPGW was to be laid along with the execution of the said transmission line. Delay in execution of Dehradun-Abdullapur transmission line has already been condoned by the Commission vide order dated 9.10.2018 in Petition No. 56/TT/2017.

j. Delay in execution of Asset-2 and Asset-3 is on account of delay by DTL and UPPTCL respectively. Delay was due to change in scope of the network by the constituents. RLDC permission was received earlier. However, COD was done later only to combine the assets.

k. Delay in execution of Asset-4 and Asset-5 was on account of non-availability of shut-down and on account of change in network by the constituents for which detailed chronology and documents have been submitted.

l. Form-12 has been submitted for all the assets.



- m. Overall cost of the assets is within the FR cost.
  - n. Overall Initial Spares of the project are within the ceiling as per the Regulations.
  - o. Reply to TV has been submitted vide affidavit dated 31.3.2022 wherein liability flow statement, contractor-wise ACE details along with Regulations, justifications for sharing of telecom cost, detailed delay justification along with Form-12, copy of RCE, Form-5, methodology for computation of rate of interest used for IDC have been given.
  - p. Minutes of Meeting of 16<sup>th</sup> NRPC have been submitted only on 25.7.2022.
  - q. No reply has been received from any of the Respondents.
3. The Commission directed the Respondents to submit their replies to the instant petition by 16.8.2022, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 24.8.2022. The Commission directed that timeline specified for completion of pleadings shall be strictly complied with and no extension of time shall be granted.
4. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

